

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-105

CP No.-151/241/ND/2022
New Contempt Petition-13/2024

IN THE MATTER OF:

Sanjeev Khemka & Anr.

.....Applicant

Vs.

KCL Ltd.

.....Respondent

SECTION

U/s 241-242

Order delivered on 03.07.2024

CORAM:

**SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Ms. Eshna Kumar, Mr. Akshat Maheshwari, Adv.

For the Respondent : Mr. Satvik Varma, Sr. Adv., Mr. Sidhant Kapoor,
Ms. Rituparna Chand, Ms. Mayukha Parcha, Adv.

ORDER

New Contempt Petition-13/2024:-

This is an application filed under Section 425 of the Companies Act, 2013 read with Section 2(b) and 12 of the Contempt of Courts Act, 1971 alleging contempt committed by the Respondent of the order dated 23.09.2022. Ld. Counsel on behalf of the Applicant is present and on instruction sought liberty to withdraw the present application with a liberty to move an appropriate application/proceeding for redressal of their grievance. Ld. Sr. Counsel Mr. Satvik Varma is present on the basis of advance notice. Liberty is granted to the Applicant to withdraw the present application with a liberty to

move other appropriate application/initiating appropriate proceeding for redressal of their grievance. With these observations present application i.e. New Contempt Petition-13/2024 is **disposed of**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)